

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 2565 OF 2005

VEEET AGRAWAL

Appellant (s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(Summons for non-prosecution dt. 24.11.2006)

Date: 16/01/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant(s)

Mr.M.L. Sharma, Adv. for

Mr. Kuldip Singh,Adv.

For Respondent(s)

Ms. Sujeeta Srivastava, Adv.

Mr.Dhruv Madan, Adv. for

Mrs.Suchitra Atul Chitale,Adv.

Mr. Vikas Bansal, Adv. for

Mr. B.V. Balaram Das ,Adv

Mr. Nikilesh Ramachandran ,Adv

UPON hearing counsel the Court made the following

O R D E R

By way of last opportunity, another week is granted to the appellant to comply with the Office Report. In case the appellant fails to do so, the appeal shall stand dismissed for non-prosecution without further reference to the Court.

(J.S. Rawat)

(Khushi Ram)

AR-cum-PS

Court Master

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

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New Delhi;

.....J.

January 16, 2007.

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(ASHOK BHAN)